

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/MP/2015

- Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, a generating company, and Power Grid Corporation of India Limited, the Central Transmission Utility.
- Date of hearing : **19.7.2018**
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member
- Petitioner : Meenakshi Energy Private Limited
- Respondent : Power Grid Corporation of India Limited
- Parties present : Shri Buddy Ranganathan, Advocate, MEPL
Shri Sakya Singha Chaudhari, Advocate, MEPL
Ms. Molshree Bhatnagar, Advocate, MEPL
Shri Gopal Jain, Advocate, MEPL
Shri Himanshu Mishra, Advocate, MEPL
Ms. Avani, MEPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the petitioner has filed fresh petition and requested to list both the petitions together.

2. Learned counsel for PGCIL had no objections in this regard and submitted that both the petitions should be heard together since the issues raised are related to each other.

3. With regard to the suggestion of the Commission to the Petitioner to withdraw both petitions and file a consolidated petition, learned counsel sought time to seek instructions in the matter.

4. The Commission directed to list the matter for hearing after receipt of the response from the Petitioner with regard to para 3 above.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**